

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No. 427 of 2019

1. Binod Prasad
 2. Amar Nath Gupta
 3. Sunil Kumar
 4. Sunita Pandey
 5. Ram Girish Pandey
 6. Krishna Prasad Verma
- --- Petitioners

Versus

1. The State of Jharkhand
 2. Shri P.K.Singh, Managing Director (Chief Executive Officer), Bokaro Steel Plant, Bokaro
 3. Shri Mukul Prasad, Executive Director (P&A), Bokaro Steel Plant, Bokaro
 4. Shri Vibhakar, General Manager (Town Administration), Bokaro Steel Plant, Bokaro
 5. Shri K.S. Rao, Deputy General Manager (TA & E), Bokaro Steel City, Bokaro
- Opposite parties

CORAM : Hon'ble Mr. Justice Aparesh Kumar Singh
Through: Video Conferencing

For the Petitioners : Mr. Manoj Tandon, Advocate
For the Opp. Party-SAIL : M/s. Indrajit Sinha & Vijay Kant Dubey,
Advocates

09/26.06.2020 Mr. Manoj Tandon, learned counsel for the petitioners and Mr. Indrajit Sinha assisted by Mr. Vijay Kant Dubey learned counsel for the opposite party-officials of SAIL are present through Video Conferencing.

The order under offence passed in W.P. (S) No. 6790 of 2017 was under challenge in L.P.A. No. 733 of 2018 with a batch of analogous appeals. Learned Division Bench of this Court has by judgment dated 20th January, 2020 disposed of the Letters Patent Appeal modifying the order passed by this Court in the following terms:

“Accordingly, the private parties/employees in these proceedings, Administration on 20.03.2020 and handover the keys of the vacated quarters and at the same time, the authority of the SAIL will hand over the cheques of gratuity amount along with interest. However, the authority of the SAIL would deduct the normal rent for the quarters/premises in question from the said amount for the period for which private parties/employees had remained in occupation after their respective dates of superannuation.

So far as the electricity charges are concerned, the authority of the SAIL would also be at liberty to deduct the same from the said amount in the same manner at the same rate in which they had deducted it in the case of Ram Naresh Singh.

The authority of the SAIL is further directed to provide a detailed statement of interest given on the gratuity

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amount and deductions made, to the employees concerned at the time of handing over the cheques.

In the result, all the appeals stand disposed of, save and except, W.P.(S) No. 6113 of 2010 in which, according to learned counsel, issues involved are different from the aforesaid cases and as such, it will be heard separately.

Pending interlocutory applications also stand disposed of.”

Learned counsel for the opposite parties submits that petitioners have not approached the competent authority in terms of the order of the learned Division Bench, though opposite parties are ready to comply with their part of the order.

Learned counsel for the petitioners Mr. Manoj Tandon submits that petitioners are always willing and ready to vacate the quarter provided the cheque of gratuity amount along with interest is paid.

Be that as it may, since the order of this Court stands modified by learned Division Bench, no case of contempt is made out before this Court. Accordingly, the instant petition stands disposed of.

Parties are at liberty to approach the learned Division Bench, in case of non-compliance of any part of the order by either of the parties.

(Aparesh Kumar Singh, J.)